

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT NO. 1)  
NEW DELHI.**

**143/ND/2017**

**Appeal No. 15/2017**

**In the matter of:**

Mr. Sharvan Kumar Chaudhary ...Applicant.

v.

Registrar of Companies ...Respondent

**SECTION:** Under Section 252(3)

**Order delivered on 22.02.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI S.K. MOHAPATRA,  
HON'BLE MEMBER(TECHNICAL)**

For the Applicant

For the ROC

For the ITD

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Manish Raj.

Easha Kadiyan for Lakshmi Gurung,  
Stndg. Counsel.

**ORDER**

Ld. Counsel for the Income tax Department prays for some time to file the reply. As a last chance, one week's time is granted and if by that time, the reply is not filed, it will be taken as that the

Department is not interested in filing the reply and matter will be heard finally. Fix for final hearing on 8<sup>th</sup> March, 2018.

Sd/-

**(S.K. MOHAPATRA )  
MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH )  
MEMBER (JUDICIAL)**

\*KCS\*